

**CENTRAL ADMINISTRATIVE TRIBUNAL**

**BOMBAY BENCH**

*R P No 8/97/17*

**OPEN COURT / PRE DELIVERY JUDGMENT IN OA 48/94.**

**Hon'ble Vice Chairman / Member (J) / Member (A)**

**may kindly see the above Judgment for  
approval / signature.**

*M. C. / Member (J) / Member (A) (K/S)*

**Hon'ble Vice Chairman**

**Hon'ble Member (J)**

**Hon'ble Member (A) (K/S)**

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CENTRAL ADMINISTRATIVE TRIBUNAL

MUMBAI BENCH

R.P. NO.: (N) 8/97 IN O.A. NO. 48/94.

Dated this Tuesday the 15<sup>th</sup> day of JULY, 1997.

CORAM : HON'BLE SHRI B. S. HEGDE, MEMBER (J).  
HON'BLE SHRI P. P. SRIVASTAVA, MEMBER (A).

Shri Bhaurao Gomaji Wasnik & Anr. ... Applicants

VERSUS

Union Of India & Others ... Respondents.

TRIBUNAL'S ORDER BY CIRCULATION :

1 PER.: SHRI B. S. HEGDE, MEMBER (J) 1

The applicants have filed this review petition seeking review of the judgement/order of the Tribunal dated 30.01.1997. On perusal of the review petition, we find that the applicants have reiterated the same grounds in which they were ~~convassed~~ before the Tribunal when the O.A. was argued. The prayer made in the review petition is to reconsider and re-examine the records of the original application no. 48/94 and to allow this application for review of order dated 30.01.1997.

2. The scope of the review application is very limited and is confined to certain areas, which are not conversed before us. It is not open to the applicants to reargue the case by filing a review application. The grounds made out in the review petition are fit for preferring an appeal before an appropriate forum against the order of the Tribunal.

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3. We do not find any merit in the review petition and accordingly the same is dismissed by circulation.

  
(P.P. SRIVASTAVA)

MEMBER (A).

  
(B. S. HEGDE)

MEMBER (J).

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